

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*\*

D.A. 1630/95.

Dt. of Decision : 02-01-96.

M. Suryakantham

.. Applicant.

Vs

1. The Station Superintendent,  
SC Rly, Vijayawada.
2. The Divl. Rly. Manager(Personnel),  
SC Rly, Vijayawada.

.. Respondents.

Counsel for the Applicant : Mr. G.V.Subba Rao

Counsel for the Respondents : Mr. Q.J.R.Gopal Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

OA 1630/95.

Dt. of Order: 2-1-96.

(Order passed by Hon'ble Shri R.Rangarajan, Member (A)).

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The applicant herein was engaged as a Water Woman under the control of Respondent No.1 on 12-5-1979 and was granted temporary status in the year 1984. She is working continuously as Summer Water Woman from 1979 onwards till the last season.

2. This O.A. is filed for a direction to the Respondents to regularise ~~her~~ services in any capacity as Group-D servant of the Railways since ~~she~~ has been working from 1979 onwards and had also acquired temporary status thereby fulfilling requirements for permanent absorption.

3. In a similar case filed in this Tribunal in OA 1409/95 wherein both of us <sup>the</sup> parties to a judgement, we have held that the seasonal water carriers have to be considered for permanent absorption in their turn and they have to be engaged for future vacancies as seasonal water carriers in preference to freshers from open market. As the applicant in this OA is similarly placed to the applicants in the OA referred to above, we follow the same judgement and direct as follows :-

- (i) The applicant should be re-engaged as a seasonal water women under the control of Respondent No. 1 during the summer season if there is need for such engagement in preference to freshers from the open market;

(12)

(ii) The applicant shall be considered for regularisation in accordance with extant instructions/scheme provided, temporary status has already been conferred on the applicant.

4. The O.A. is ordered accordingly at the admission stage.  
No order as to costs.

*me*

(R.RANGARAJAN)  
Member (A)

*Neeladri*  
(V.NEE LADRI RAO)  
Vice-Chairman

Dated: 2nd January, 1995.  
Dictated in Open Court.

*Amrita*  
Deputy Registrar (J) CC

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To

1. The Station Superintendent,  
SC Rly, Vijayawada.
2. The Divisional Railway Manager (Personnel)  
SC Rly, Vijayawada.
3. One copy to Mr.G.V.Subba Rao, Advocate, CAT.Hyd.
4. One copy to Mr.J.R.Gopal Rao, SC for Rlys, CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 2 - 1 - 1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 1630/95

T.A.No.

(w.p.No. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Spare Copy

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal

देशपाल/DESPATCH

22 JAN 1996 NSP

हैदराबाद : शायरीठ  
HYDERABAD BENCH